

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

222. IA/34/2023 CP/89(MB)2022

**IN THE MATTER OF**

NASIK DIOCESON TRUST ASSOCIATION PRIVATE LIMITED ... Petitioner

Vs

REGISTRAR OF COMPANIES ... Respondent

U/s 252(3) of the Companies Act, 2013

**Order Delivered on 27.03.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the RoC: Ms. Rujuta Bankar (VC)

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**ORDER**

**IA 34 of 2023**- On 21.02.2024, the Ld. RoC took time to resolve this technical issue because of which the Petitioner/Applicant was unable to file/upload the documents, annual financial statements and statutory compliances. In view of the submissions made by the Ld. Counsel for the Applicant, we deem it appropriate to allow the present IA and direct the RoC to ensure that the Applicant is allowed/able to file all the requisite documents like filing of annual financial statement returns etc. in compliance with the order dated 06.05.2022. The Application is allowed and the Applicant is granted extension of 30 days. It is made clear that no penalty shall be imposed upon the Petitioner as the delay cannot be attributable to the Applicant in any manner as the Applicant has submitted that it is because of technical reasons at RoC end, they have failed to file the documents within the stipulated time period. With these observations, IA stands allowed and **disposed of**.

Sd/-  
MADHU SINHA  
Member(Technical)  
/Ziyaul/

Sd/-  
REETA KOHLI  
Member(Judicial)